

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 703/TT/2020

- Subject** : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for four assets under “Eastern Region Strengthening Scheme-I” in Eastern Region.
- Date of Hearing** : 6.7.2021
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Bihar State Power (Holding) Company Ltd.
& 5 Others
- Parties present** : Ms. Shruti Singh, Advocate, JSEB
Shri Manish Kumar Choudhary, Advocate, BSPHCL
Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 tariff period in respect of the following assets under “Eastern Region Strengthening Scheme-I” in the Eastern Region:
- Combined Asset-I:** Asset-(i): LILO connectivity to DVC’s Andal TPS (portion of 400 kV Durgapur-Jamshedpur Transmission Line), Asset (ii): 400 kV D/C Bripada-Mendhasal Transmission Line and associated bays at Baripada and Mendhasal Sub-station, Asset (iii): 400 kV D/C Andal (DVC)-Jamshedpur section of Durgapur-Jamshedpur Transmission Line and associated bays at Jamshedpur and Asset (iv): 400 kV D/C Baripada-DVC (Jamshedpur) Transmission Line (part of 400 kV



D/C Jamshedpur-Baripada Transmission Line) and associated bays at Baripada Sub-station,

Asset-II: Balance portion of 400 kV D/C Baripada-Jamshedpur (DVC) Transmission Line along with bay at Jamshedpur,

Asset-III: Re-Conductoring Ckt-II of 400 kV D/C Siliguri-Purnea (HTLS Cond.) Transmission Line, and

Asset-IV: Re-Conductoring Ckt-I of 400 kV D/C Siliguri-Purnea (HTLS Cond.) Transmission Line.

b. Combined Asset-I was declared under commercial operation during 2009-14 period. Assets-II, III and IV were put under commercial operation on 1.10.2013, 1.6.2013 and 1.4.2014 respectively.

c. Transmission tariff for the Combined Asset-I for 2014-19 tariff period was approved vide order dated 25.4.2016 in Petition No. 145/TT/2015. Transmission tariff for 2014-19 period in respect of Assets-II and III was approved vide order dated 12.12.2019 in Petition No. 238/TT/2018 and transmission tariff for Asset-IV was approved vide order dated 29.4.2016 in Petition No. 164/TT/2015.

d. Issues emanating out of time over-run disallowed in respect of the instant assets are not being pursued in the instant petition.

e. Actual capital cost of the assets is within the RCE apportioned approved cost.

f. In case of Assets-III and IV, the Petitioner is claiming un-recovered depreciation which has been added to the tariff during 2014-15 period. The conductors removed from Asset-IV have been put to utilisation in some other line and the Petitioner is not claiming any unrecovered depreciation for the same. The Petitioner is claiming unrecovered depreciation to the extent wherever the conductors are removed.

g. The total estimated completion cost of the assets is within the cost approved by the Commission.

h. Liability flow statement and Form-5 for 2014-19 tariff period have been submitted as part of additional information.

3. Learned counsel for BSPHCL sought 3 weeks' time to file reply to the petition.

4. The Commission directed BSPHCL and all other Respondents to file reply by 30.7.2021 with an advance copy of the same to the Petitioner who may file rejoinder, if any, by 7.8.2021. The Commission directed the parties to comply with the due dates for completion of pleadings and observed that no extension of time shall be granted.



5. After hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

